FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DIRGH DIAMOND PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Dirgh Diamond Private Limited
2.	Date of incorporation of corporate debtor	May 29, 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No / Limited Liability Identification No of corporate debtor	U36910MH2013PTC305270
5.	Address of the registered office and principal office, if any of the corporate debtor	HW-2092, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	December 02, 2025 (Order received on December 03, 2025)
7.	Estimated date of closure of insolvency resolution process	June 01, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sachin Rajendra Singhvi IBBI/IPA-001/IP-P01289/2018-19/12066
9.	Address and e- mail of the interim resolution professional, as registered with the Board	450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. sachin@mehtasinghvi.in
10.	Address and e mail to be used for correspondence with the interim resolution professional	450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. cirp.dirgh@gmail.com
11	Last date for submission of claims	December 17, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at **https://ibbi.gov.in/en/home/downloads** NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Dirgh Diamond Private Limited on December 02, 2025.

The creditors of Dirgh Diamond Private Limited are hereby called upon to submit their claims with proof on or before December 17, 2025 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: December 04, 2025
Place: Mumbai

Sachin Rajendra Singhvi
IBBI/IPA-001/IP-P01289/2018-19/12066

CA. SACHIN RAJENDRA SINGHVI Regn. No. IBBI/IPA-001/ IP-P01289/ 2018-19/12066 INSOLVENCY PROFESSIONAL

PIDILITE INDUSTRIES LIMITED

Pidilite

Regd. Office: Regent Chambers, 7th Floor, Jamnalal Bajaj Marg, 208, Nariman Point, Mumbai - 400 021.
Tel: +91 22 2835 7000 • **Email:** investor.relations@pidilite.co.in
Website: www.pidilite.com • **CIN:** L24100MH1969PLC014336

NOTICE FOR SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI circular no. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025, all shareholders are hereby informed that a special window is being opened for a period of 6 months from **7th July, 2025 till 6th January, 2026** to facilitate re-lodgement of transfer deeds, which were lodged prior to the deadline of 1st April, 2019 and rejected or returned / not attended to due to deficiency in the documents, or were not processed due to such other reason.

The concerned investors are requested to re-lodge the transfer request of physical shares, to our Registrar and Share Transfer Agents (RTA), M/s. MUFG Intime India Private Limited, Unit: Pidilite Industries Limited, C-101, 1st Floor, 247 Park, LBS Marg, Vikhroli (West), Mumbai - 400 083, within the above-mentioned timelines. We urge all the relevant investor(s) to take advantage of this one-time window.

For **Pidilite Industries Limited**
Sd/-

Place : Mumbai **Manisha Shetty**
Date : 3rd December, 2025 **Company Secretary**

PUBLIC NOTICE

NOTICE is hereby given to the public that Brihanmumbai Custom Brokers Association is registered member of our Society holding Share Certificate No. 178 consisting of 5 fully paid up shares having face value of Rs.50/- each bearing distinctive No. 886 to 890 (both inclusive) and as a registered Member he is holding Office Premises No. 73 on 7th Floor, Mittal Tower Premises Co- Operative Society Ltd., Nariman Point, Mumbai - 400 021. Brihanmumbai Custom Brokers Association has applied to the Society for issue of duplicate Share Certificate on the ground that he has lost/misplaced the original share certificate. He has also confirmed to the Society that he has not created any 3rd party right by handing over/delivery of the original share certificate to any party or person. Any party or person has or have any claim by holding possession of the original share certificate, are requested to register their claim together with documentary evidence thereof to the Society at their office at Basement, Mittal Tower, 210 Nariman Point, Mumbai - 400 021 within 14 days from the date hereof. If no claim is received, the Society shall issue duplicate share certificate to Brihanmumbai Custom Brokers Association and thereafter, claim if any, received by the Society will not be considered and the same shall be treated as waiving.
Dated this 04th day of December 2025

FOR MITTAL TOWER PREMISES CO-OPERATIVE SOCIETY LTD.
BADAL MITTAL, HON. SECRETARY

pnb Housing Finance Limited

REGD. OFFICE : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, PH : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com
BRANCH ADDRESS: G-01, Ground Floor, Baba House, Near Western Express Metro Station, Andheri East, Mumbai- 400093

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s.
The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. **The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
NHL/MUM/1016/323657 B.O.: Mumbai	Mr. Bharat B Naidu (Borrower), Securewest Services India Private Limited (Co-Borrower) & Mrs. Swetha Bharat Naidu (Co-Borrower)	20-09-2025	Rs. 79,74,037.60/- (Rupees Seventy Nine Lakhs Seventy Four Thousand Thirty Seven and Sixty Paisa Only)	29-11-2025 (Symbolic)	Property Bearing Unit No. 308, Type B2/AT/M, On 3rd Floor, Admg. 73.34 Sq.mts. Built UP Area, In Building No. A1, Situated At Truck Terminal, Wadala, C.S. No. 9, Part Of Salt **Pan Division, Mumbai.**

PLACE:- MUMBAI, DATE:- 03-12-2025 **AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.**

Court Room No.5

Form No. 4A
IN THE CITY CIVIL COURT AT DINDOSHI, MUMBAI
SUMMARY SUIT NO. 261 OF 2014

1. SHALILNI KARAN KUMAR
Aged, 49 Years, Occupation Business,
2. KARAN RAJ KUMAR
Aged 54 Years, Occupation Business
Both of Indian inhabitant and residing at
1305, Meghdoot, "B", 13th Floor,
Off. Joggers Park, Lokhandwala,
Andheri (West), Mumbai - 400 053 .....**Plaintiffs**
Versus
Harjeet Kaur
Aged Not Known, of Indian inhabitant
Residing at UNIT No. 13, "Magnum Tower"
Flat No. 1, Ground Floor, Four Bunglow,
Oshiwara, Versova, Andheri (W),
Mumbai- 400 053 .....**Defendant**

TAKE NOTICE THAT this Hon'ble Court will be moved before His Lordship Judge Shri./ Smt A.R.KAMBLE on this 16th day of DECEMBER 2025 at 11'O Clock in the afternoon, or so soon thereafter, as Counsel can be Heard by Counsel on Behalf of the Plaintiffs abovenamed for the following reliefs:
a) That this Hon'ble Court be pleased to order and decree the Defendants to pay to the Plaintiff a sum of Rs.66,11,375/- (Rupees Sixty Six Lakhs Eleven Thousand Three Hundred and Seventy Five Only) together with interest on the principal sum of Rs.55,00,000/- (Rupees Fifty Five Lakhs Only) together with a sum of Rs. 11,11,375/- (Rupees Eleven Lakhs Eleven Thousand Three hundred and Seventy Five Only) Towards interest at the rate of 18% per annum upto 30th April, 2014 and be further please to Order, Decree and Direct the Defendant to pay further interest @ 18% p.a. from 1st May, 2014 till realization on the sum of Rs. 55,00,000/0 (Rupees Fifty Five Lakhs Only) and Cost of the suit;
b)For such other and further relief as this Hon'ble Court may deed fit and proper;
Dated this 2nd day of December, 2025. **The Registrar City Civil Court Gr. Bombay**

SEAL

Mrityunjay B Barai
Advocate for the Plaintiffs
Office No. 11/G-3, 2nd Floor,
22, Rajabahadur Mansion,
Opp. State Bank of India,
Mumbai Samachar Marg,
Fort, Mumbai - 400 023

Saraswat Bank

Saraswat Co-operative Bank Ltd.
(Scheduled Bank)
Recovery Department : 74-C, Samadhan Building, 2nd floor, Senapati Bapat Marg (Tulsi Pipe Road), Dadar (W), Mumbai-400 028.
Phone No.: +91 8828805609 / 13 / 14 / 15

E-AUCTION SALE NOTICE

(Auction Sale / bidding would be conducted only through website https://sarfaesi.auctiontiger.net)

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002.
Pursuant to Demand Notice issued U/s. 13(2), the undersigned as Authorized Officer of **Saraswat Co-op. Bank Ltd.** has taken over Physical Possession of the following assets U/s. 13 (4) of the SARFAESI Act.
Public at large is informed that common e-auction (under SARFAESI Act, 2002) of the charged assets in the below mentioned case for realisation of Bank's dues will be held on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS"** and **"WITHOUT RECOURSE"** as specified hereunder:

Sr. No.	Name of the Borrower / Mortgagor / Guarantor	A. Date of Demand Notice B. Amt. of Demand Notice C. Possession Type / Date	Description of Assets	I. Reserve Price II. EMD III. Bid Increment Amount
1	**Borrower / Mortgagor:** **Mrs. Bhavika Suryasen Malvankar** **Co-Borrower / Mortgagor:** **Mr. Suryasen Dattatray Malvankar** **Mrs. Komal Suryasen Malvankar**	**A.** 05.07.2024. **B.** ₹ **34,26,798/- (Rupees Thirty Four Lakhs Twenty Six Thousand Seven Hundred Ninety Eight Only)** as on **05.07.2024** plus interest & charges thereon. **C. Physical** / 10.08.2024	Apartment No. 1101, on the 11th Floor, admeasuring 49.72 Square metres (Carpet area), in the Wing No "J" of Building No. 6 known as **"Shree Balram"**, in Sector No. II, in the **"HDIL LAYOUT"**, being constructed on N.A land admeasuring 584.14 Square metres or thereabout, out of Survey No. 71 (old Survey No. 173), Hissa No. 5, Survey No. 87 (old Survey No. 186), Hissa No. 1, Village Dongare (old Village NARANGI), Taluka Vasai, District Palghar, within the area of Sub-Registrar at Vasai No. 1 to 6.	**I.** ₹ 41.18 Lakhs **II.** ₹ 4.18 akhs **III.** ₹ 0.50 Lakh **Date / Time of Inspection** **30.12.2025** 04.00 p. m. to 05.00 p. m. **Last Date / Time for EMD & KYC submission** **05.01.2026** Up to 5.00 p. m. **Date / Time of E-Auction** **09.01.2026** 11.30 a. m. to 12.30 p. m.
2	**Borrower / Mortgagor:** **Mr. Akshay Satish Jadhav** **Co-Borrower / Mortgagor:** **Mrs. Akshata Akshay Jadhav**	**A.** 02.05.2024 **B.** ₹ **17,25,766/- (Rupees Seventeen Lakh Twenty Five Thousand Seven Hundred and Sixty Six Only)** as on **02.05.2024** plus interest thereon. **C. Physical** / 25.04.2025	Flat No. 102 in Building No. 02, in A-Wing, in the Project called **"Shree Puram Township Phase 1"** of carpet area admeasuring 28.00 square meters on the First Floor, situated within the limits of Zilla Parishad Palghar and within the limits of the Registration Dist. Palghar, Village : Kambalgoan.	**I.** ₹ 14.65 Lakhs **II.** ₹ 1.46 Lakhs **III.** ₹ 0.50 Lakh **Date / Time of Inspection** **30.12.2025** 11.30 a. m. to 12.30 p. m. **Last Date / Time for EMD & KYC submission** **05.01.2026** Up to 5.00 p. m. **Date / Time of E-Auction** **09.01.2026** 01.30 p. m. to 02.30 p. m.
3	**Borrower / Mortgagor:** **Mr. Pandey Khimanand Chandrakant** **Co-Borrower / Mortgagor:** **Mrs. Pandey Rukmany Khimanand**	**A.** 26.10.2023 **B.** ₹ **7,54,047/- (Rupees Seven Lakh Fifty Four Thousand Forty Seven Only)** as on **26.10.2023** plus interest & charges thereon. **C. Physical** / 28.02.2025	Equitable Mortgage Flat No. 01, on the Ground Floor, in "A" Wing, Building No. 15, Sector No. 3 admeasuring its built-up area 310 sq. ft. i. e. 28.81 Sq. Mtr., in the building known as **"Gyankunj Co-op Housing Society Ltd."**, Constructed on land bearing Survey No. 133, Hissa No. Paiki of Village : Saravali, Situated at Krishna Nagar, Saravali, PO. Boisar Taluka and District Palghar.	**I.** ₹ 11.71 Lakhs **II.** ₹ 1.17 Lakhs **III.** ₹ 0.50 Lakh **Date / Time of Inspection** **30.12.2025** 12.30 p. m. to 01.30 p. m. **Last Date / Time for EMD & KYC submission** **05.01.2026** Up to 5.00 p. m. **Date / Time of E-Auction** **09.01.2026** 02.30 p. m. to 03.30 p. m.
4	**Borrower / Mortgagor:** **Mr. Pandey Khimanand Chandrakant** **Co-Borrower / Mortgagor:** **Mrs. Pandey Rukmany Khimanand**	**A.** 26.10.2023 **B.** ₹ **18,82,010/- (Rupees Eighteen lakh Eighty Two Tousand and Ten only)** as on **19.09.2021** plus interest & charges thereon. **C. Physical** / 28.02.2025	Equitable Mortgage Flat No. 02, on the Ground Floor, in "A" Wing, Building No. 15, Sector No. 3 admeasuring its built-up area 310 Sq. Ft. i. e. 28.81 Sq. Mtr., in the building known as **"Gyankunj Co-op. Housing Society Ltd."**, Constructed on land bearing Survey No. 133, Hissa No. Paiki of Village : Saravali, Situated at Krishna Nagar, Saravali, PO. Boisar Taluka and District Palghar.	**I.** ₹ 11.71 Lakhs **II.** ₹ 1.17 Lakhs **III.** ₹ 0.50 Lakh **Date / Time of Inspection** **30.12.2025** 12.30 p. m. to 01.30 p. m. **Last Date / Time for EMD & KYC submission** **05.01.2026** Up to 5.00 p. m. **Date / Time of E-Auction** **09.01.2026** 03.30 p. m. to 04.30 p. m.
5	**Borrower / Mortgagor:** **Mr. Manoj Madhukar Kaule** **Co-Borrower / Mortgagor:** **Mrs. Aarti Manoj Kaule**	**A.** 19.06.2024 **B.** ₹ **16,29,434/- (Rupees Sixteen Lakhs Twenty Nine Thousand Four Hundred Thirty Four Only)** as on **19.06.2024** plus interest thereon. **C. Physical** / 16.04.2025	Flat No. 002, On Ground Floor, In "F" Wing, Admeasuring about 33.86 Sq. Mtrs. (Carpet Area), In Building No. 5, Type D Known As **"Muskan Apartment"** In **"Mahavir Estate"** Situated on Land Bearing Gut No. 662, 738, 742, 743 To 752, 751, 752, 846, 847, 849, 848/2, 848/3 of Village : Shirgoan, Near Chuna Bhatti, Palghar (West), Taluka and Dist. Palghar-401 404.	**I.** ₹ 20.05 Lakhs **II.** ₹ 2.00 Lakhs **III.** ₹ 0.50 Lakh **Date / Time of Inspection** **30.12.2025** 03.00 p. m. to 04.00 p. m. **Last Date / Time for EMD & KYC submission** **05.01.2026** Up to 5.00 p. m. **Date / Time of E-Auction** **09.01.2026** 04.30 p. m. to 05.30 p. m.
6	**Borrower / Mortgagor:** **Mr. Ranndhir Jitendra Bedi** **Guarantor:** **Mrs. Oksana Ranndhir Bedi**	**A.** 20.02.2024 **B.** ₹ **13,98,486/- (Rupees Thirteen Lakhs Ninety Eight Thousand Four Hundred Eighty Six Only)** inclusive of interest upto **20.02.2024** with further interest thereon. **C. Physical** / 11.06.2025	Flat No. 002, on the Ground Floor, admeasuring 390 sq. ft. Super Built-up area i. e. 36.24 Sq. Mtrs., in "A" Wing, in the building known as **"RIDDHI SIDDHI APRETMENT"**, constructed on F. S. I. admeasuring 3420 sq. meters i. e. 36799.2 Sq. Feet (built up area) on the said land, having three wings "A" "B" "C", together with garden area and right of way over the roads and other common facilities of the group housing loan scheme as shown in the plan thereof hereto annexed marked with red colour boundary line out of total F. S. I. approved by CIDCO in Survey No. 115 (old Survey No. 4), Hissa No. 32, admeasuring 0-38-0 H. R., lying being and situated at Village : Kopri, (Chandansar), Taluka : Vasai, Dist. Thane, within the area of Sub-Registrar at Vasai.	**I.** ₹ 17.55 Lakhs **II.** ₹ 1.75 Lakhs **III.** ₹ 0.50 Lakh **Date / Time of Inspection** **30.12.2025** 03.00 p. m. to 04.00 p. m. **Last Date / Time for EMD & KYC submission** **05.01.2026** Up to 5.00 p. m. **Date / Time of E-Auction** **09.01.2026** 10.30 a. m. to 11.30 a. m.
7	**Borrower / Mortgagor:** **Mr. Sanjay Rajmangal Gupta** **Co-Borrower / Mortgagor:** **Mrs. Anita Sanjay Gupta**	**A.** 22.07.2024 **B.** ₹ **33,19,906.40 (Rupees Thirty Three Lakh Nineteen Thousand Nine Hundred Six and Paise Forty Only)** with further interest thereon. **C. Physical** / 30.04.2025	Flat No. 302, on the 3rd Floor, Admeasuring about 30.65 Sq. Mtrs. (Carpet Area) and Enclosed Balcony Area 7.45 Sq. Mtrs., in the Building No. 4 known as **"Harshi"** and Project known as **"Omkar Vastu Complex"** situated at Land Bearing Gut No. 256/1 of Village Makane, Taluka and Dist. Palghar-401 102.	**I.** ₹ 18.00 Lakhs **II.** ₹ 1.80 Lakhs **III.** ₹ 0.50 Lakh **Date / Time of Inspection** **11.12.2025** 02.00 p. m. to 03.00 p. m. **Last Date / Time for EMD & KYC submission** **19.12.2025** Up to 5.00 p. m. **Date / Time of E-Auction** **30.12.2025** 02.00 p. m. to 03.00 p. m.

The auction will be conducted through the Bank's approved service provider **M/s. e-Procurement Technologies Limited (Auction Tiger).** Bid form, Terms & Conditions of the said Sale / Auction, and procedure of submission of Bid / Offer, are available from their website at **https://sarfaesi.auctiontiger.net** and at Recovery Department.

STATUTORY NOTICE AS PER RULE 8(6) of SARFAESI ACT, 2002

This notice also be considered as a notice to the Borrower/s, Partners, Guarantors & Mortgagors of the said loan, to pay the dues in full before the date of sale, failing which the property will be sold on the above-mentioned Auction date.

sd/-
Authorised Officer
Date : 04.12.2025
Place : Mumbai For **Saraswat Co-op. Bank Limited**

Rameshwar Media

MAHAGENCO

Maharashtra State Power Generation Co. Ltd.

NOTICE – SRM-78

Following Tenders are published on **https://eprocurement.mahagenco.in**

Sr. No	E-Tender No.	Subject	EMD/ Estimated Value
1	660MW/BM/T-509/ RFX-3000063661	Procurement of Zip Type Rubber belts for Gravimetric Raw Coal Feeder of Unit 8,9 and 10 at 3x660 MW KTPS, Koradi.	Rs. 10,700.00 Rs. 720,000.00
2	660MW/CHP/T-510/ RFX-3000063431	Repair & Reconditioning of Engine assembly of TMX20 Hydraulic Excavator at CHP KTPS, Koradi.	Rs. 6,353.18 Rs. 285,318.00
3	660MW/FF/T-511/ RFX-3000063453	Supply of Butterfly and Gate valves for firefighting system at Koradi TPS	Rs. 14,384.50 Rs. 1,088,450.00
4	660MW/C&I/T-512/ RFX-3000063518	Supply of H2 gas Dew Point Temperature Transmitter at 3x660MW, KTPS, Koradi	Rs. 8,500.00 Rs. 500,000.00
5	660MW/CHP/T-513/ RFX-3000063210	Work of Design, Supply, Erection & Commissioning of Dust Suppression Spray system at Stack- yard area in CHP 3 x 660 MW KTPS Koradi.	Rs. 137,250.00 Rs. 13,375,000.00
6	660MW/CIVIL/T-514/ RFX-3000063544	Work of annual maintenance contract for removing/ trimming grass, bushes, unwanted trees on dyke wall at khasala ash bund of 3x660MW KTPS Koradi.	Rs. 11,340.00 Rs. 784,000.00
7	660MW/TM/T-515/ RFX-3000063670	Supply of Oil free Reciprocating Compressor installed at 3x660MW KTPS Units.	Rs. 10,440.00 Rs. 694,000.00
8	660MW/TM/T-516/ RFX-3000063499	Work for Cleaning of NDCT Pond basin & its peripheral area during Annual Overhaul of Unit-10 at 3X660MW units KTPS, Koradi.	Rs. 8,963.69 Rs. 546,369.13
9	210MW/EM/T-517/ RFX-3000063428	Work of Oil leakage attending and other allied works of 35 MVA Station Transformer No.3 at 210 MW, KTPS, Koradi.	Rs. 13,380.00 Rs. 988,000.00
10	660MW/CHP/T-518/ RFX-3000062860	Procurement of Deflector Pulleys for Conveyor Belt system in CHP 3 x 660 MW KTPS, Koradi.	Rs. 13,325.00 Rs. 982,500.00
11	660MW/EMT/T-519/ RFX-3000063569	Annual Maintenance Contract of Air Conditioners installed at 3X660MW, KTPS, Koradi.	Rs. 10,021.00 Rs. 652,113.85
12	660MW/EMT/T-520/ RFX-3000063456	Annual Work Contract for complete overhauling of HT motors installed at 3X660MW, KTPS, Koradi on as and when required basis.	Rs. 18,350.00 Rs. 1,485,015.00
13	660MW/CHP/T-521/ RFX-3000063233	Work of providing and fixing of G. I. Profile Sheet Protection Covering at various locations in CHP 3 x 660 MW KTPS Koradi	Rs. 18,311.72 Rs. 1,481,172.00
14	660MW/CHP/T-522/ RFX-3000063232	Procurement of Fire Hoses with SS Couplings (Type - B) at CHP 3x660 MW KTPS, Koradi	Rs. 9,875.00 Rs. 637,500.00
15	660MW/CHP/T-523/ RFX-3000063444	Procurement of Hydraulic Pumps for Side Arm Charger Drive in CHP 3x660 MW, KTPS, Koradi.	Rs. 37,400.00 Rs. 3,390,000.00
16	660MW/BM/T-524/ RFX-3000063423	Procurement of spares for control valves installed at boilers of 3X660 MW, KTPS, Koradi through open tender.	Rs. 25,894.90 Rs. 2,239,490.00

VENDORS ARE REQUESTED TO REGISTER THEIR FIRMS FOR e-TENDERING.
FOR MORE DETAILS LOG ON TO WEBSITE.
FOR ANY QUERIES CONTACT: EXECUTIVE ENGINEER (PURCHASE), KTPS, KORADI, NAGPUR.
MOBILE NO.: +91-8411958622,
E-MAIL ID: eepurchasekoradi@mahagenco.in

---Sd/---
CHIEF ENGINEER (O&M)
MAHAGENCO, KTPS, KORADI

IDBI BANK

CIN : L65190MH2004GOI148838

Regd. Office: IDBI Bank, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai-400005
Branch Office: IDBI Bank Ltd., Rustomjee's Ozone, Shop No. 7, Laxmi Singh complex, Near Goregaon Flyover, MTNL Office, Goregaon West, Mumbai, Maharashtra – 400062.
M. No.: 9430022540/9953581483/7800552000
Email : rahul.kulkarni@idbi.co.in & gupta.sanjeev@idbi.co.in; **Website:** www.idbi.bank.in

PUBLIC NOTICE FOR SALE THROUGH E-AUCTION
See Proviso to Rule 8(6) or 9(1)

Sale of Immovable property mortgaged as security

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6)/9(1)* of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to Borrowers and Guarantors that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by Authorized officer of IDBI Bank Ltd., Secured Creditor, will be sold on **"As is where is basis", "As is what is basis", "Whatever there is basis" & "No Recourse basis"** on **09.01.2026**.
Inspection date: 03.01.2026 (From 11:00 AM to 04:00 PM) With Prior Appointment.
Last date of Submission of Bid: 08.01.2026 (Till 4:00 PM). Date of E-Auction: 09.01.2026 (From 11:30 AM to 12:30 PM).
Brief description of properties and other details are mentioned hereunder:

Sr. No.	Customer name	Brief Description of Properties	Possession Type	Reserve Price	EMD	Outstanding Balance
1	Shri Sandeep S Sawant & Smt. Ashwini Sawant	C-304, 3rd Floor, Sumit Greendale Avenue B-2 CHSL, Chikhal Dongar Road, Virar West, Palghar, Maharashtra - 401303. Carpet Area As per Index II – 393 Sq. Ft.	Physical	Rs.34.00 Lakh	Rs.3.4 Lakh	Rs.43.59 Lakh as on 15.10.2025
2	Rajesh Ramchandra Korlekar & Vaishnavi Rajesh Korlekar	Flat 205, 2nd Flr, F Wing, Laxmi Akash Complex Boisar West Off P K Rd Village Kurgaon Palghar 401502 Area (Sq Ft.) Carpet Area – 347 Sq. Ft.	Physical	Rs. 14.14 lakh	Rs. 1.45 Lakh	Rs.39.00 Lakh as on 10.10.2025
3	Pooja Rajesh Yadav & Vaibhav Rajesh Yadav	Flat 302 3rd Floor F Wing Building No 2- Lxmi Aakash Complex Vasundhara Nagari Boisar 401502 Area (Sq Ft.) Carpet Area – 347 Sq. Ft.	Physical	Rs. 14.50 lakh	Rs. 1.45 Lakh	Rs. 34.59 Lakh as on 10.10.2025
4	Pinki Devi Madan Singh & Madan R Singh	Flat No. 301, 3rd Floor, D-Wing, Bldg. No. 2, Laxmi Akash Complex, Vasundhara Nagari, Boisar West, Dist. Palghar-401502. Area (Sq Ft.) Carpet Area –347 Sq Ft.	Physical	Rs. 14.50 lakh	Rs. 1.45 Lakh	Rs. 35.36 Lakh as on 10.11.2025
5	Kirit Chimanbhai Darji & Pinki Kiritkumar Darji	Flat 304, 3rd Flr, D Wing, Bldg 2, Laxmi Aakash Complex, Vasundharav Nagari, Boisar West 401502 Area (Sq Ft.) Carpet Area – 347 Sq. Ft	Physical	Rs. 14.50 lakh	Rs. 1.45 Lakh	Rs. 25.36 Lakh as on 10.04.2022
6	Abhishek Sudhir Nagwekar & Sudhir Janardan Nagwekar	Flat No 202 2nd Floor A Wing Uttara Bldg Satpati Road, Chunna Bhatti Palghar Thane 401404 Area (Sq Ft.) Carpet Area – 433 Sq. Ft.	Physical	Rs. 12.63 lakh	Rs. 1.26 Lakh	Rs. 36.87 Lakh as on 10.11.2025

Gist of the terms & conditions appearing in Bid Document:

1. The sale of Secured Assets is on **"as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis"** for and on behalf of the Secured Creditors viz.: IDBI Bank Ltd.
2. The aforesaid properties shall not be sold below the reserve price mentioned above. Bid increase amount is Rs.10000/-
3. The Earnest Money Deposit – (EMD) will not carry interest. AO may retain EMD of top three bidders up to 3 months from the date of opening of the bids. The AO may permit inter-se bidding among the top three bidders. The sale would be on e-auction platform at website: **www.baanknet.com** and shall take place on 09.01.2026 at 11.30 am to 12.30 pm, unlimited extension of 5 minutes each. Intending Bidders shall hold a valid e-mail address, please contact M/S PSB Alliance Private Limited, Unit 1, 3rd floor, VIOS Commercial Tower, Wadala East, Mumbai 400037. Contact person Email: support.baanknet@psballiance.com, Phone no - 8291220220 (For Technical and Bidding Process).
4. Bidders are advised to go through the website: **www.baanknet.com** for detailed terms and conditions of auction sale before submitting their bids for taking part in the e-auction sale proceedings.
5. Earnest Money deposit (EMD) shall be deposited through DD from any scheduled bank drawn in favour of IDBI Bank Ltd., Goregaon West Branch, Payable at Mumbai or to be remitted to **Account No. 69134915010026, IFSC Code : IBKL0000691,** Branch Name : IDBI Bank Limited, Goregaon west, Maharashtra, by way of RTGS in favour of IDBI Bank Ltd and submit proof of payment along with KYC documents (photo identity and address proofs) like PAN Card (compulsory), Aadhaar Card, Passport, Voter ID card, Driving License etc. The amount of EMD paid by the interested bidders shall carry no interest. The EMD shall be forfeited if the bidder does not participate in the e-auction by placing the bid.
6. The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) at the time of confirmation of sale. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money.
7. AO reserves the right to accept or reject any or all bids without assigning any reason(s). In case all the bids are rejected, the AO reserves the right to sell the assets by any of the modes as prescribed in the SARFAESI Act.
8. The Secured Assets mentioned in the Bid Document are based on the charges/mortgages created by the mortgagor/s in favour of Secured Creditors, the details whereof are given in the bid document. Interested parties are requested to verify the details of the Secured Assets and inspect the records relating to mortgaged assets available with AO on request.
9. Secured creditors do not take responsibility for any errors/omissions/discrepancy/ shortfall etc in the secured Assets or for procuring any permissions etc or for the dues of any authority established by law.
10. The Secured Assets are being sold free from charges and encumbrances of Secured Creditor only.
11. The successful bidder would be required to bear all the necessary expenses like stamp duty, registration, expenses, tax liabilities, if any etc for transfer of secured asset.
12. The Bid Document can be obtained from AO, IDBI Bank Ltd., At Branch Office - IDBI Bank Ltd., Rustomjee's Ozone, Shop No. 7, Laxmi Singh complex, Near Goregaon Flyover, MTNL Office, Goregaon West, Mumbai, Maharashtra – 400062, on M. No.: 7800552000/9430022540/9953581483, Email : rahul.kulkarni@idbi.co.in and can also be downloaded from www.idbi.bank.in
13. Contact the AO, IDBI Bank Limited, Goregaon West Branch, Mumbai on M. No. 7800552000/9430022540/9953581483, Email: rahul.kulkarni@idbi.co.in at the above address in person during 04.12.2025 to 08.01.2026 on any working day between 10:00 am and 04:00 pm to get the Bid Document which contains detailed terms and conditions of sale, bid forms etc,.
14. Borrowers/Guarantors are also hereby given notice under Rule 8(6) or 9(1) of the Rules of SARFAESI Act that the said immovable asset shall be sold after 30 or 15 days from the date of this notice by adopting any of the following methods mentioned in Rule 8 (5) of the Rules.

Place: Mumbai Sd/-
Date: 03.12.2025 Authorized Officer, IDBI Bank Ltd

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DIRGH DIAMOND PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Dirgh Diamond Private Limited**
2.	Date of incorporation of corporate debtor	May 29, 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No / Limited Liability Identification No of corporate debtor	U36910MH2013PTC305270
5.	Address of the registered office and principal office, if any of the corporate debtor	HW-2092, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	December 02, 2025 (Order received on December 03, 2025)
7.	Estimated date of closure of insolvency resolution process	June 01, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sachin Rajendra Singhvi IBBI/IPA-001/IP-P01289/2018-19/12066
9	Address and e-mail of the interim resolution professional, as registered with the Board	450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. sachin@mehtasinghvi.in
10	Address and e mail to be used for correspondence with the interim resolution professional	450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. cirp.dirgh@gmail.com
11	Last date for submission of claims	December 17, 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	a) Relevant Forms and b) Details of authorized representatives are available at:	Relevant forms are available at https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Dirgh Diamond Private Limited on December 02, 2025.**
The creditors of **Dirgh Diamond Private Limited** are hereby called upon to submit their claims with proof on or before **December 17, 2025** to the interim resolution professional at the address mentioned against entry No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sachin Rajendra Singhvi
Date: December 04, 2025
Place: Mumbai **IBBI/IPA-001/IP-P01289/2018-19/12066**

PUBLIC NOTICE

Notice is Hereby Given that Ahilya Kunj Co-operative Housing Society Limited (the **"Society"**) is entirely seized and possessed of and/or otherwise well and sufficiently entitled to the under mentioned Property (described in the **FIRST SCHEDULE** hereunder written).

The Society consist of 10 (Ten) members (**"Members"**) who hold shares of the Society (**"Shares"**) and holds 01 (One) premise in the Basement (**"Existing Basement"**), 03 (Three) Shops on the ground floor (**"Existing Shops"**) and 1 flat each on 1st Floor to 6th floor totaling to 06 (Six) flats (**"Existing Flats"**) in the building known as "Shamsunder" (**"Existing Building"**). The Existing Basement, Existing Shops and Existing Flats are collectively be referred to as the **"Existing Premises".** As per the records available with the Society, the names of the Members alongwith the details of the respective Existing Premises and Shares are set out in the **SECOND SCHEDULE** hereunder written.

The Society along with its members have appointed M/s. Shree Sai Developers for undertaking redevelopment of Society's Property.

Any person/entity having any claim/objection and/or demand in respect of the under mentioned Property or Existing Premises or any portion or part thereof including claim/objection as and by way of development rights, FSI/TDR consumption, inheritance, easement, title, estate, share, benefit, interest, agreement, sale, transfer, exchange, mortgage (equitable or otherwise), assignment, gift, lien, charge, pledge, guarantee, demise, deposit of title deeds, tenancy, sub-tenancy, leave and license, lease, sub-lease, joint venture, partnership, loans, advances, encumbrance, acquisition, requisition, possession, occupation, license, transfer of title or beneficial interest under any trust, maintenance, bequest, partition, succession, family arrangement / settlement, litigation, injunction and/or under any attachment, or under any Judgment, Decree or Court Order, Award of any Court of law, Tribunal including Arbitral Tribunal, Revenue or Statutory Authority, right of prescription or pre-emption or by operation of law or otherwise in any manner howsoever are hereby required to make the same known in writing along with certified true copy of supporting documents to the undersigned at the address mentioned below within **15 (Fifteen) days** from the publication hereof, failing which such right, title, benefit, interest, claim and/or demand, if any, shall be deemed to have been waived and abandoned and/or treated as waived and not binding on the Society.

THE FIRST SCHEDULE REFERRED HEREINABOVE
(Description of the said Property)

All that piece and parcel of Land bearing Final Plot No. 218 of Town Planning Scheme No. III and bearing CTS No. F/790 of Village Bandra Taluka Andheri admeasuring about 568.6 square meters along with the building known as Shamsunder consisting of Basement, Ground plus 6 (six) upper floors comprising of 1 (one) premises in basement, 3 (three) Shops on the Ground Floor and 01 (One) flat each on 1st to 6th Upper Floors totaling 06 (Six) flats, situated at 27th Road, Bandra (W), Mumbai – 400050 and the same is bounded as follows -

On or towards the North : Plot No. 271-A
On or towards the East : 27th Road,
On or towards the West : Final Plot No. 208
On or towards the South : Plot No. 219

THE SECOND SCHEDULE REFERRED HEREINABOVE
(Details of Member's Existing Premises and the Shares)

Sr. No.	Name(s) of the Member(s) / Owner(s)	Details of Members' Existing Premises		Details of Members' Shares	
		Premise No.	Floor	Share Certificate No.	Distinctive Nos.
1.	Mrs. Nayana Shah	Shop No.1	Ground	SC No. 6	26 to 30
2.	Mrs. Rita Shah	Shop No. 2	Ground	SC No. 7	31 to 35
3.	M/s. Vinil Trust	Shop No. 3	Ground	SC No. 8	36 to 40
4.	M/s. Neeli Trust	Basement Premises	Basement	SC No. 9	41 to 45
5.	Mr. Pranav Desai	Flat No. 1	1st	SC No.1	1 to 5
6.	Mrs. Meenakshee Desai	Flat No. 2	2nd	SC No. 2	6 to 10
7.	(i) Mrs. Kamal Gulu Lalwani (ii) Mr. Gulu Lalwani	Flat No. 3	3rd	SC No. 3	11 to 15
8.	(i) Mr. Avinash Talpade (ii) Mrs. Sulabha A. Talpade	Flat No. 4	4th	SC No. 4	16 to 20
9.	(i) Mr. Rajesh Hargunani (ii) Mrs. Seema R. Hargunani	Flat No. 5	5th	SC No. 11	51 to 55
10.	Sangeeta Ramdas Swamyya alias Teresa Sangeeta Trivedi	Flat No. 6	6th	SC No. 5	21 to 25

Dated this 04th day of December, 2025

For KJ Legal & Associates
Sd/-
Proprietor
Advocates and Advisors
Office Nos. 2 & 3, The Solaris – Sosar, Junction of 2nd & 3rd Road,
Opp. Railway Station, Khar (West), Mumbai – 400052
Email: info@kjlegal.in
Mob: 9892990294

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

दत्त मनी ध्यावा, सौख्याचा विसावा

गुरूकृपा होय ज्यास। दैन्य दिसे कैचे त्यास।
समस्त देव त्यासी वश। कळीकाळासी जिंके नर।।

गुरूदत्तात्रेयांचा हा महिमा गुरूचरित्रातून आणि अन्य ग्रंथांमधूनही वर्णन केला गेला आहे. आज दत्तजयंती. ब्रह्मा, विष्णू, महेश या तीन तत्त्वांचा म्हणजेच उत्पत्ती, स्थिती लयाचा एकत्रित आविष्कार म्हणून श्रीगुरूदत्तांचे अवतार कार्य विशेष मानले जाते. आजच्या दिवशी अत्री ऋषी आणि अनसुया यांच्या पोटी हे तीनही बाळं जन्माला आली. या दोघांच्याही तपश्चर्येचे ते फळ होते. ज्या कारणासाठी दत्तात्रेयांचा हा अवतार आहे. तो पाहिल्यानंतर समस्त मानवजातीला भक्तीचे, श्रद्धेचे किंवा निष्ठेचे महत्त्व लक्षात आणून देण्यासाठी श्रद्धेतूनच जीवनविषयक निष्ठा प्रबळ होऊ शकते. एका अर्थी ही श्रद्धा म्हणजेच स्वतःमध्ये असलेल्या ईश्वरतत्त्वाचे आपणच वारंवार केलेले जागरण असते. श्रद्धा म्हणजेच आपल्यातल्या मनुष्यत्वाचे विस्मरण होऊ नये आणि सतत या सृष्टीची जी सर्वशक्तीमान शक्ती आहे तिला शरण जाण्याचा भाव व्यक्त होत राहाणे हेच श्रद्धेचे प्रमुख लक्षण ठरते. श्रीगुरूदत्तात्रेय अशा या सृष्टी आणि जीवनविषयक गूढ तत्त्वाचे पहिले मार्गदर्शक किंवा दिशादर्शक ठरतात. म्हणूनच त्यांना गुरूतत्त्वाचे आद्यप्रवर्तकही म्हटले जाते. प्रामुख्याने या सृष्टीची निर्मिती तिचे संवर्धन आणि संकटांचे निवारण करण्याकरीता ब्रह्मा, विष्णू, महेश या तीन देवतांची योजना सांगितली जाते. आणि तीच समाज किंवा मनुष्यजीवनालाही लागू पडते. त्यांच्यातली श्रद्धेची, भक्तीची निर्मिती त्या प्रवृत्तीचे संवर्धन आणि अशी भक्ती करणाऱ्यांच्या संकटांचे हरण हे या तीन देव किंवा तत्त्वांच्या माध्यमातून होते. म्हणूनच

अवतारही उदंड होती। सर्वचि मागुती विलया जाती।
तैसे नव्हे दत्तात्रेय मूर्ती। नाशकल्पांती असेना।

अशा शब्दामध्ये भागवतधर्माचे प्रणेते श्रीधरांनी म्हणून ठेवले आहे. अनेक अवतार होऊन गेले. परंतु दत्तात्रेयांचा अवतार अजूनही कायम असल्याची भक्तीसंप्रदायामध्ये ठाम श्रद्धा आहे. आपल्या मदतीला हाक मारताच धावून येणारी म्हणजेच स्मरण करताच साहाय्यभूत होणारी अशी ही स्मर्तृगामी देवता मानली जाते आणि ती भक्तांच्यासाठी सतत उपस्थित असल्यानेच तिचे हे अवधूतरूप सतत चिंतन करण्यासारखे ठरले. दत्तात्रेयांच्या प्रार्थनेत अवधूतचिंतन असे आवर्जुन म्हटले जाते.

विकल्परहित श्रद्धा

मार्गशीर्ष शुद्ध अष्टमी ते पौर्णिमा या काळामध्ये अनेक घराघरांमध्ये गुरूचरित्राचे पारायण होते. गुरूचरित्र हे प्रामुख्याने श्रीदत्तात्रेयांच्या निष्ठेचे प्रतिपादन करणाऱ्या श्रीपादवल्लभ आणि नरसिंह सरस्वतींचा चरित्ररूप ग्रंथ आहे. दत्तात्रेयांप्रमाणेच या दोघांनीही आपल्या भक्तांचा सांभाळ करण्यासाठी वेळोवेळी धाव घेतल्याचे आणि भक्तीची अवहेलना करणाऱ्यांना शिक्षा केल्याचे गुरूचरित्रात आढळून येते. गेल्याच वर्षी श्रद्धावान लभते या नावाचे पुस्तक श्री स्वामी सवितानंद यांनी प्रकाशित केले. ज्यामध्ये या गुरूचरित्राच्या विविध प्रसंगांचे मूलगामी चिंतन केले गेले आहे. आणि गुरूचरित्रातील कथानकांचा निष्कर्ष सांगताना सवितानंद यांनी विकल्परहित श्रद्धा हे गुरूभक्तीचे सर्वात मोठे फळ असल्याचे म्हटले आहे. देव असो किंवा आपले गुरू असो. त्यांची भक्ती करताना कोणताही किंतु परंतु किंवा मनामध्ये संशय असता कामा नये. जिज्ञासा किंवा त्यातला न पटणारा भाग जरी मनात येत असला तरी त्याविषयी जिज्ञासा, विश्लेषण जरूर करावे परंतु त्यातल्या कुठल्याही कथानकाविषयी अश्रद्धा असता कामा नये. पुराणातल्या कथा कशाही असल्या तरी त्या वाचणाऱ्याला, ऐकणाऱ्याला विचार करायला किंवा चिंतन करायला प्रवृत्त करतात. किंबहुना त्याची स्वतःच्या जीवनाविषयीची श्रद्धादेखील वाढवतात. पूर्ण श्रद्धेने केलेले गुरुचरित्राचे पारायण हादेखील खूप मोठा अनुभवाचा ठेवा असतो. अनेक शतकांची गुरूचरित्र वाचनाची परंपरा दत्तभक्तांना प्रत्यक्ष अनुभव देणारी ठरली आहे. आपल्या सगळ्या प्रपंचाचा भार हा श्रीदत्तात्रेयांच्या चरणी अर्पण करून आपल्या सुकृताचा अनुभव घेण्याची प्रेरणा दत्तभक्तांना मिळत असते. म्हणूनच एका दत्तभक्तांने म्हटले आहे की

दत्त चरणी विसावा।आत्मचिंतनाचा सांगावा।
आर्तता ती उपासनेची। अव्यक्त ती साधनेची।
दत्तध्यानी मनी ध्यावा। सौख्य येईल अनुभवा।।

अशा प्रकारची शाश्वती दत्तभक्तीतून प्राप्त होते.

ज्ञानाचा प्रकाश देणारी देवता

श्रीगुरूदत्तांशी जोडले गेलेले गुरुतत्त्व हे अधिक महत्त्वाचे ठरते. गुकार या शब्दातून अज्ञानाचा अंधकार दूर करायचा आणि रू या अक्षरातून ज्ञानाचा वसा प्राप्त करण्याचा संदेश दिला जातो. गुरू हा शब्द आत्मज्ञानाची आणि प्रकाशाची वाट दाखवणारा मानला गेला. महाराष्ट्रातल्या सगळ्या संतांनी दत्ततत्त्वाचे आपापल्या पद्धतीने चिंतन केले आहे. जनार्दन स्वामी किंवा नाथपरंपरेमध्येसुद्धा या दत्ततत्त्वाचे महत्त्व सांगितले गेले. स्वतः दत्तात्रेयांनी याच सृष्टीत अस्तित्वात असलेल्या चोवीस गोष्टींना गुरू केले होते. म्हणजेच जी सृष्टी नित्य आहे असे मानले जाते आणि त्या नित्य तत्त्वाचे चिंतन म्हणजेच दत्ततत्व आहे असाही निष्कर्ष काढता येतो. प्रापंचिक माणूस असो किंवा आत्मकल्याण, आत्मसाक्षात्कारासाठी साधना करणारे योगी असतो. प्रत्येकाची आराध्यदेवता किंवा इष्ट देवता भलेही वेगवेगळी असू शकेल परंतु ब्रह्मा विष्णू, महेश या तिघांच्या एकत्रित शक्तीचे रूप म्हणून

गुरूर्ब्रह्मा, गुरूर्विष्णू, गुरूर्देवो महेश्वरः
गुरूर्साक्षात परब्रह्म, तस्मै श्रीगुरवे नमः।।

असे म्हणून प्रत्येक उपासनेची सुरूवात होते. महाराष्ट्रामध्ये दत्तभक्तीचा मोठा प्रभाव आहे. नरसिंह सरस्वतींचे जन्मस्थान असलेले विदर्भातील कारंजा, औदुंबर, नरसोबाची वाडी आणि महाराष्ट्र कर्नाटक सीमेवर असलेले गाणगापूर याठिकाणी नरसिंह सरस्वतींचे काही काळ असलेले वास्तव्य आणि त्यातून अधिक दृढ झालेली दत्तभक्ती मनुष्यजीवनाच्या उद्देशनिश्चितीची मार्गदर्शक ठरलेली आहे. दासगणूमहाराज, रंग अवधुतमहाराज, वासुदेवानंद टेंभे सरस्वती महाराज, गुळवणी महाराज आणि त्यापूर्वीचे स्वामी समर्थांचा अवतार हा याच दत्तपरंपरेचा तितकाच मोठा आविष्कार ठरला. मनुष्याला स्वतःच्या प्रयत्नांबरोबर ईश्वर शक्तीची प्रबळ महती सांगणारी ही दत्तभक्ती आहे.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

डोळ्यात स्वप्नं असलेली माणसे खिशात पैसा असलेल्या माणसांपेक्षा जास्त श्रीमंत असतात.

पंचांग

गुरुवार, ४ डिसेंबर २०२५
शक १९४७ विश्वावसुनामसंवत्सर
मार्गशीर्ष शुक्ल चतुर्दशी/ पौर्णिमा
नक्षत्र : कृत्तिका

रवी उदय- ०६-५८
रवी अस्त- १७-५९

-: जन्मराशी :-
००-०१ ते २४-०० वृषभ

श्री दत्तात्रेय जयंती, गाणगापूर क्षेत्री दत्त जयंती, श्री श्रीधर स्वामी जयंती, पौर्णिमा सकाळी ८.३७ ते उत्तररात्री ४.४३ पर्यंत

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरीया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादक: **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग: ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल: contact@navakal.in
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. . 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

पाककृती

गव्हाच्या पिठाचा शिरा

★ **साहित्य :-** १ कप गव्हाचे पीठ, १ कप गूळ, १ कप तूप, १ कप पाणी, वेलची पूड, काजूचे काप, मनुका.

★ **कृती :-** गॅस चालू करा. त्यावर एक पॅन ठेवा. त्या पॅनमध्ये थोडे तूप गरम करून काजू आणि मनुका तळून घ्या आणि बाजूला काढा. त्याच पॅनमध्ये उरलेले तूप आणि गव्हाचे पीठ घाला. मंद आचेवर सोनेरी होईपर्यंत चांगले भाजा. आता दुसऱ्या भांड्यात पाणी गरम करून त्यात गूळ विरघळवा. भाजलेल्या पिठात गुळाचे पाणी हळूहळू ओता आणि गुठळ्या होऊ नयेत म्हणून ढवळत राहा. मिश्रण घट्ट होईपर्यंत आणि शिरा तूप सोडेपर्यंत शिजवा. आता गॅस बंद करून वेलची पावडर, तळलेले काजू आणि मनुका घालून मिसळा. ५ मिनिटे त्यावर झाकण ठेवून तसाच ठेवा. दत्तगुरुंसाठी गोड नैवेद्य तयार झाला.

द.आफ्रिका विजयी! ३५८ धावांचे लक्ष्य गाठले

भारताची ढिसाळ गोलंदाजी

■ रायपूर

भारतीय गोलंदाजांच्या ढिसाळ गोलंदाजीमुळे दक्षिण आफ्रिकेने ३५८ धावांचे भलेमोठे लक्ष्य ४ चेंडू आणि ४ विकेट राखून पूर्ण करत दणदणीत विजय मिळवला. रायपूरमध्ये झालेल्या एकदिवसीय सामन्यात भारताने विराट कोहली आणि ऋतुराज गायकवाडच्या शतकी खेळीच्या जोरावर ५ बाद ३५८ धावा केल्या होत्या. याप्रत्युत्तरात एडेन मार्क्रम, मॅथ्यू ब्रीट्झके आणि डेवॉल्ड ब्रेव्हिसच्या जोरदार फटकेबाजीमुळे दक्षिण आफ्रिकेने ४९.२ षटकांत ६ बाद ३६२ धावा केल्या. या विजयासह दक्षिण आफ्रिकेने तीन एकदिवसीय सामन्यांच्या मालिकेत १-१ अशी बरोबरी साधली.

यशस्वी जयस्वाल (२२)आणि रोहित शर्मा (१४) मोठी खेळी करण्यात अपयशी झाल्यानंतर विराट कोहली आणि ऋतुराज गायकवाड यांनी धमाकेदार शतकी खेळी केली आणि भारतीय संघाची धावसंख्या ३५.४ षटकांत २५७ पोहोचवली. दोघेही बाद झाल्यानंतर के.एल. राहुलने ४३ चेंडूत ६६ धावांची नाबाद खेळी केली. त्यासोबत रवींद्र जडेजा देखील नाबाद २४ धावा केल्या. परिणामी भारताने दक्षिण आफ्रिकेला ३५८ धावांचे आव्हान दिले. एडेन मार्क्रम (९८ चेंडूत ११० धावा), टेम्बा बावुमा (४८ चेंडूत ४६ धावा), मॅथ्यू ब्रीट्झके (६४ चेंडूत ६८ धावा) आणि डेवॉल्ड ब्रेव्हिस (३४ चेंडूत ५४) यांच्या खेळीमुळे दक्षिण आफ्रिका या सामन्यात वरचढ राहिला. ४९ व्या दुसऱ्या चेंडूवर चौकार ठोकत कॉर्बिन बॉशने विजय मिळवला.

नोटीस

याद्वारे सर्वांना सुचित करण्यात येते की, चेंबूर गांव, तालुका कुर्ला, सर्व्हे क्र......न. भू. क्र. १७१८ काशीनाथ पाटीलवाडी मुक्ती नगर सह. गृह. संस्था, घाटला, चेंबूर, मुंबई - ४०० ०७१, या मिळकतीवरील काशीनाथ पाटीलवाडी मुक्ती नगर सह. गृह. संस्था या झोपडपट्टी पुनर्वसन योजनेस मा. सहा. मनपा आयुक्त, एम्/प., चेंबूर, मुंबई - ४०० ०७१ यांनी परिशिष्ट - २ पारित केले आहे. सदर परिशिष्ट - २ मध्ये अनुक्रमांक - ३५१ वर श्रीमती शुभांगी राजेंद्र जाधव यांचे नाव लागले आहे. तथापि सदर परिशिष्ट - २ मधील नावास श्रीमती स्वाती दत्तात्रय सपाटे यांनी मा. अपर जिल्हाधिकारी (अति. /निष्का.), पूर्व उपनगरे यांच्याकडे महाराष्ट्र झोपडपट्टी (सुधारणा, निर्मूलन व पुनर्विकास) अधिनियम १९७१ चे कलम ३५ अन्वये आव्हानित केले आहे.

सदर अपिलावर मा. अपर जिल्हाधिकारी (अति./निष्का.) पूर्व उपनगरे यांच्याकडे दि.५/१२/२०२५ रोजी सकाळी ११.०० वाजता सुनावणी आयोजित केली असून टपालाद्वारे सर्व पक्षकारांना अपिलाची प्रत पुरविण्यात आलेली आहे. तथापि पक्षकार मागील दोन्ही तारखेस गैरहजर राहिलेले आहेत. सदर अपिलाच्या सुनावणीबाबत जर कोणाला आक्षेप असेल किंवा सदर झोपडीबाबत विक्री, गहाणखत, बक्षिसपत्र इत्यादीद्वारे मालकी हक्कांबाबत आक्षेप असेल तर सदर सुचना प्रसिध्द झाल्यापासून दि. ५/१२/२०२५ रोजी अथवा त्यापूर्वी सर्व कागदपत्रांसह मा. अपर जिल्हाधिकारी (अति./निष्का.) पूर्व उपनगरे तथा अपिल प्राधिकारी ज्यांचे कार्यालय, १ ला मजला, इंडस्ट्रियल इन्शुरन्स इमारत, चर्चगेट रेल्वे स्थानकासमोर, चर्चगेट, मुंबई-४०००२० याठिकाणी उपस्थित राहून आपले म्हणणे मांडावे.

THE MUNICIPAL CO-OPERATIVE BANK LTD., MUMBAI
Municipal Bank Bhavan, 245, P. D'mello Road, Fort, Mumbai –400001.
Tel. 91-22-2261 3814/ 91-22-22717800/858/852
Email :mcb.itcell@mcbmumbai.com

Tenders are invited for Supply, Install & maintenance of Desktops at Branches and Head Office of Bank.

The Municipal Co-Operative Bank Ltd, Mumbai invites **Tenders for Supply, Install & maintenance of Desktops at Branches and Head Office of Bank.**

The tender document can also be downloaded from the website of the Bank www.mcb.bank.in Eligible Bidder will be selected based on the RFP response received by the bank.

Tenders to be submitted to the Bank on or before 22nd December 2025 up to 5.00PM.

Place: Mumbai Sd/-
Date: 04/12/2025 General Manager

जाहीर सूचना

आम्ही **मे. होमेज डेवेलोपर्स आणि अदर्स,** सर्वसाधारण जनतेस कळवू इच्छितो की महाराष्ट्र शासनाच्या पर्यावरण विभागाने वि प्रस्तावित निवासी कम शॉपलाइन प्रकल्प प्लॉट बेअरिंग एस. क्रमांक. ७३ हिस्सा. क्रमांक. १, ३, एस. क्रमांक. ७४ हिस्सा क्रमांक. १२, १३, १४/२, १५, एस. क्रमांक. ७५ हिस्सा क्रमांक. १, २, एस. क्रमांक. ७२ बी हिस्सा क्रमांक. २१, २२, २३, २४, २६, **गाव - चुळणे, वसई (प.), जिल्हा. पालघर, महाराष्ट्र** भूखंडावर असलेल्या प्रकल्पाला दिनांक २७ नोव्हेंबर २०२५ रोजी पत्र क्रमांक SIA/MH/INFRA2/514948/2025, EC IdentificationNo.EC24C3801MH5514433N. अन्वेय पर्यावरणाच्या दृष्टीकोनातून मान्यता दिली आहे. सदर मान्यता पत्राची प्रति http://parivesh.nic.in संकेतस्थळावर उपलब्ध आहे.

मे. होमेज डेवेलोपर्स आणि अदर्स.

जाहीर सूचना

श्रीमती वीणा ज्योती ठाकूर यांनी ९ ऑगस्ट २०२३ रोजी कायमस्वरूपी पर्यायी निवासासाठी नोंदणीकृत करार (नोंदणी क्र.बीडीआर-१५-१३३७०- २०२३) द्वारे मे.सालासर कन्स्ट्रक्शन्स या डेव्हलपर्सकडून, साई सदन इमारत (आता प्राईड म्हणून ज्ञात) च्या चौथ्या मजल्यावर, प्लॉट क्र.७७, सीटीएस क्र.३३४, गाव कोंडिविटा, जे बी नगर, अंधेरी पूर्व, मुंबई-५९ येथे मोजमाप ४१२ चौ. फूट कार्पेट क्षेत्र असलेले निवासी फ्लॅट क्र.४०३ विकत घेतले. त्यानंतर श्रीमती वीणा ज्योती ठाकूर यांनी १५ सप्टेंबर २०२३ रोजी (नोंदणी क्र.बीडीआर-१८-१६३११-२०२३) नोंदणीकृत कराराद्वारे श्रीमती हेझल सामंथा गोन्साल्विस आणि श्री. एडवर्ड व्हिक्टर सॅलिन्स यांच्या नावे वरील फ्लॅटमधील त्यांचे संपूर्ण हक्क, शिर्षक आणि हितसंबंध विकले. श्री. एडवर्ड व्हिक्टर सॅलिन्स यांचे २१.१०.२०२४ रोजी मुंबईत मृत्युपत्र न करता निधन झाले, त्यांच्या पश्चात त्यांच्या विधवा श्रीमती शर्ली एडवर्ड सॅलिन्स आणि त्यांची मुलगी श्रीमती हेझल सामंथा गोन्साल्विस हे ख्रिश्चन उत्तराधिकार कायद्यानुसार ज्याद्वारे तो शासित होता, त्यानुसार त्यांचे एकमेव कायदेशीर वारस आहेत.

कोणा व्यक्तिस/संस्थेस वरील फ्लॅट क्र.४०३ संदर्भात विक्री, देवाणघेवाण, हस्तांतरण, नियुक्ती, भाडेपट्टा, परवाना, लाभार्थी हक्क, गहाणखत, वारसा, शुल्क, धारणाधिकार, हुकूम, अंशतः कामगिरी, करार, संयुक्त उपक्रम, वाटप, देखभाल किंवा इतर कोणत्याही प्रकारे कोणताही हक्क, शिर्षक किंवा हितसंबंध दावा करणाऱ्यास याद्वारे विनंती केली जाते की त्यांनी प्रकाशनाच्या **१४ दिवसांच्या** आत कागदोपत्री पुराव्यांसह त्याचा/तिचा/त्यांचा दावा अधोस्वाक्षरीकर्त्याकडे सादर करावा अन्यथा असे समजले जाईल की सदर व्यक्ती/संस्थेला दाव्यात रस नाही आणि दावा, जर असेल तर तो माफ केला गेला आहे असे मानले जाईल.

ठिकाण: मुंबई **दिनांक:**०४.१२.२०२५
ॲड. अनुष्का कुनेल
श्रीमती हेझल सामंथा गोन्साल्विस यांच्या वकील
६०३, औदुंबर कोहौसोलि, मांगल्य हॉलसमोर, सोसायटी रोड, जोगेश्वरी पूर्व, मुंबई - ४०००६०.

जाहीर सूचना

सूचना देण्यात येत आहे की, सहिती को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडचे सदस्य **श्री. मनोहर चेतन मेराणी** हे माझे अशिल **श्रीमती डिंपल सुमंत लुनिया** यांना त्यांचा सातव्या मजल्यावरील (३रा राहण्यायोग्य मजला असलेल्या) मोजमाप ११०० चौ.फूट रेरा कार्पेट क्षेत्रफळ असलेला फ्लॅट क्र.७०४ विकून आणि हस्तांतरित करण्याचा विचार करीत आहेत, यासह **शील अपार्टमेंट्स मेफेअर म्युझ** म्हणून ज्ञात इमारतीतील इमारतीच्या जागेच्या स्टिल्ट लेव्हलमध्ये क्र.१२ आणि १३ असलेले दोन कार पार्किंग स्लॉट आहेत, यासह सहिती को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडने जारी केलेल्या विशिष्ट क्र.७२९ ते ७५६ (दोन्ही समाविष्ट) असलेल्या भाग प्रमाणपत्र क्र. ३४ अंतर्गत प्रत्येकी रु.५०/- किंमतीचे २८ शेअर्स आहेत, या शेअर्सचे एकूण रु.१४००/- किंमत आहेत.

कोणा व्यक्तिस या संदर्भात विक्री, देवाणघेवाण, गहाणखत, शुल्क, भेटवस्तू, न्यास, वारसा, ताबा धारणाधिकार, भाडेपट्टा किंवा इतर कोणत्याही प्रकारे कोणताही दावा असल्यास त्यांना याद्वारे विनंती केली जाते की त्यांनी त्याच्या/तिच्या/त्यांच्या दाव्यांच्या समर्थनार्थ कागदोपत्री पुराव्यांसह लेखी स्वरूपात तो अहवाल या तारखेपासून १५ दिवसांच्या आत अधोस्वाक्षरीकर्त्याला कळवावा, अन्यथा अशा व्यक्ती किंवा व्यक्तींपैकी कोणताही दावा किंवा दावे माफ केले गेले आहेत आणि/किंवा सोडून दिले आहेत असे मानले जाईल.

आज दिनांकित ४ डिसेंबर २०२५
अशोक एल. बजाज
वकील उच्च न्यायालय
ए-५, १ला मजला, नूतन नगर, गुरु नानक रोड, वांद्रे मुंबई ४०००५०.
मोबाईल : ९८२१०७१४००

फॉर्म क्र. URC.2

भाग XXI, अध्याय I अंतर्गत नोंदणीबाबत सूचना प्रसिध्द करण्यासाठी जाहिरात [कंपन्या अधिनियम, 2013 च्या कलम 374(b) आणि कंपन्या (नोंदणीस अधिकृत) नियम, 2014 च्या नियम 4(1) नुसार]

1. यान्वये सर्वसाधारण जनतेस सूचित करण्यात येते की, कंपन्या अधिनियम, 2013 च्या कलम 366(2) अन्वये **मिल्डर्न हेल्थकेअर LLP** या संस्थेने मुंबई येथील निबंधकांकडे अर्ज केला असून, सदर LLP ला भाग XXI, अध्याय I अंतर्गत **शेअर्स मर्यादित कंपनी** म्हणून नोंदणी करण्याचा प्रस्ताव आहे.

2. प्रस्तावित कंपनीचे मुख्य उद्देश खालीलप्रमाणे आहेत:
• सर्व प्रकारचे ओरल केअर उत्पादनांचे व्यापार, प्रक्रिया, विपणन, आयात-निर्यात, वितरण व व्यवहार करणे—जसे की टूथपेस्ट, माउथवॉश, डेंटल क्रीम, जेल्स, तसेच ओरल हायजिन व डेंटिफ्रिस उत्पादने; तसेच पोषक आहारपूरक पदार्थ, हेल्थ ड्रिंक्स, व्हिटॅमिन्स, मिनरल्स, प्रोटीन उत्पादने व मानवाच्या सेवनासाठी उपयुक्त अन्य आरोग्यविषयक पदार्थ.
• बेबी केअर उत्पादनांचा व्यापार, उत्पादन, असेंब्ली, विपणन—यामध्ये खेळणी, ॲक्सेसरीज, शैक्षणिक व विकासात्मक साहित्य, फीडिंग आयटम्स व इतर संबंधित वस्तू यांचा समावेश.
• सर्व प्रकारचे कॉस्मेटिक व पर्सनल केअर उत्पादने—सुगंधी पदार्थ, लोशन्स, क्रीम्स, ऑइंटमेंट्स, पावडर, पोमेड्स, ग्रिजेस, साल्व्ह, Eau-de-Cologne, टॉयलेट रीकेझिट्स, क्लीन्सिंग कंपाऊंड्स व इतर नैसर्गिक, हर्बल किंवा सिंथेटिक घटकांपासून तयार उत्पादने—यांचा व्यापार, आयात-निर्यात, प्रक्रिया, उत्पादन, वितरण व विपणन.

3. प्रस्तावित कंपनीचा मसुदा ज्ञापन (MOA) व लेख (AOA) पाहण्याची सोय पुढील पत्त्यावर उपलब्ध आहे:
प्लॉट क्र. 2, वसई म्युनिसिपल इंडस्ट्रियल एस्टेट, उमेला पी, वसई-पालघर, नायगाव, ठाणे, वसई, महाराष्ट्र – 401207.

4. या अर्जाबाबत कोणास हरकत असल्यास, त्या हरकती **प्रसिद्धीच्या तारखेपासून 21 दिवसांच्या आत** खालील पत्त्यावर लेखी स्वरूपात पाठवाव्यात:
निबंधक, सेंट्रल रजिस्ट्रेशन सेंटर (CRC),
इंडियन इन्स्टिट्यूट ऑफ कॉर्पोरेट अफेयर्स (IICA),
प्लॉट क्र. 6, 7, 8, सेक्टर 5, IMT मानेसर, जिल्हा गुरुग्राम (हरियाणा) – 122050.
तसेच हरकतीची प्रत कंपनीच्या नोंदणीकृत कार्यालयाकडे देखील पाठवावी.

दिनांक: ०४, डिसेंबर, २०२५
अर्जदारांची नावे:
Sd/-
1. **सोनाली कोहली**
Sd/-
2. **रोहन बालकृष्ण राय**

ओरिएंटल रेल इन्फ्रास्ट्रक्चर लिमिटेड

(पूर्वीची ओरिएंटल वेनीर प्रोडक्ट्स लिमिटेड)
सीआयएन: L35100MH1991PLC060686
नोंदणीकृत कार्यालय: सर्व्हे क्र. ४९, गाव अघई, कल्याण रेल्वे स्थानक मार्गे, ठाणे - ४२१ ६०१, महाराष्ट्र, भारत.
कॉर्पो. कार्यालय: १६, मस्करेन्हास रोड, माझगाव, मुंबई-४०० ०१०, महाराष्ट्र, भारत
दूरध्वनी क्र.: ०२२-६१३८९४०० **फॅक्स क्र.:** ०२२-६१३८९४०१
वेबसाईट: www.orientalrail.com **ईमेल:** compliance@orientalrail.co.in

ओरिएंटल रेल इन्फ्रास्ट्रक्चर लिमिटेडच्या भौतिक समभाग हस्तांतरण विनंत्या पुन्हा दाखल करण्यासाठी विशेष खिडकी

सेबी परिपत्रक क्र. सेबी/एचओ/एमआयआरएसडी/एमआयआरएसडी-पीओडी/पी/सीआयआर/२०२५/९७ दिनांक २ जुलै, २०२५ च्या अनुषंगाने, ओरिएंटल रेल इन्फ्रास्ट्रक्चर लिमिटेडच्या भागधारकांना याद्वारे सूचित करण्यात येते की, हस्तांतरण करारनामे पुन्हा दाखल करण्याकरिता दि. ०७ जुलै, २०२५ ते दि. ०६ जानेवारी, २०२६ पर्यंत विशेष खिडकी उघडण्यात आली आहे.

भागधारकांनी नोंद घ्यावी की, ही खिडकी फक्त हस्तांतरण करारनामे, जे भौतिक समभागांच्या हस्तांतरणाकरिता दि. ०१ एप्रिल, २०१९ या अंतिम मुदतीपूर्वी दाखल केले होते आणि कागदपत्रे/प्रक्रिया/ किंवा अन्यथा कमतरतेमुळे फेटाळण्यात आले होते/परत गेले होते/विचारात घेण्यात आले नव्हते ते पुन्हा दाखल करण्याकरिता आहे.

जे भागधारक या संधीचा लाभ घेण्यास इच्छुक आहेत, त्यांनी आमच्या निबंधक आणि भाग हस्तांतरण एजन्ट, ॲड्रॉईट कॉर्पोरेट सर्व्हिसेस प्रायव्हेट लिमिटेड, १८-२०, जाफरभॉय इंड. इस्टेट, १ला मजला, मकवाना रोड, मरोळ नाका, अंधेरी (पू), मुंबई - ४०००५९, भारत. ई-मेल: info@adroitcorporate.com, संपर्क क्र.: +९१-२२-२८५९४०६०, वेबसाईट: www.adroitcorporate.com यांना निर्धारित वेळेमध्ये संपर्क साधावा.
जे समभाग हस्तांतरणाकरिता पुन्हा दाखल केले आहेत, ते फक्त डीमॅट स्वरुपात पारित करण्यात येतील.

ओरिएंटल रेल इन्फ्रास्ट्रक्चर लिमिटेड करिता
सही/-
हेमाली रच्छ
कंपनी सचिव
ठिकाण: मुंबई
दिनांक: ०३ डिसेंबर, २०२५

परिशिष्ट क्र. २
उपविधी क्र. ३५ अन्वये

नोटीस

श्री साईश्रद्धा एस आर ए सहकारी गृहनिर्माण संस्था मर्या. भेंडीवाडी, लिबर्टी गार्डन रोड नंबर - ३, मेहता इंडस्ट्रियल इस्टेटच्या मागे, मालाड (प) मुंबई - ४०० ०६४. या संस्थेचे मयत सभासदांच्या वारसदारांनी संस्थेकडे वारस नोंदणी बाबत अर्ज दाखल केलेले आहेत. संस्था या जाहिरातीद्वारे संस्थेच्या भांडवलात / मालमत्तेत असलेले मयत सभासदांचे भाग व हितसंबंध हस्तांतरित करण्यासंबंधी मयत सभासदांचे वारसदार किंवा अन्य मागणीदार / हरकतदार यांच्याकडून हक्क, मागण्या हरकती मागविण्यात येत आहेत. ही नोटीस प्रसिद्ध झाल्याच्या दिनांकापासून १५ दिवसात त्यांनी आपल्या मागण्यांच्या व हरकतींच्या संपूर्ण आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणाही व्यक्तीकडून हक्क, मागण्या किंवा हरकत सादर झाल्या नाहीत तर मयत सभासदाचे संस्थेच्या भांडवलातील / मालमत्तेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधी नुसार कार्यवाही करण्याची संस्थेला मोकळीक राहिल. जर अशा कोणत्याही हक्क मागण्या / हरकत आल्या तर त्याबाबत संस्थेच्या उपविधी नुसार कार्यवाही करण्यात येईल. नोंदणी व उपविधीची एक प्रत मागणीदारास / हरकतदारास पाहण्यासाठी संस्थेच्या कार्यालयात प्राधिकृत अधिकारी यांच्याकडे दिनांक २० डिसेंबर २०२५ या रोजी सकाळी ११ ते दुपारी १ वाजेपर्यंत उपलब्ध राहतील.

अ. क्र.	मयत सभासदाचे नाव	सदनिका क्र.	हस्तांतरण पद्धत	वारसदाराचे नाव
१.	लालबहादूर महावीर विश्वकर्मा	३०१	वारसाहक्क	सुमितकुमार लालबहादुर विश्वकर्मा

ठिकाण - मुंबई
दिनांक - ०४/१२/२०२५
प्राधिकृत अधिकारी
(तुळशीदास सन्नके)
श्री साईश्रद्धा एस. आर. ए. को. ऑप. हौ. सो. लि.

Nashik Muncipal Corporation, Nashik
Public Health Department
E Tender Notice No. 7

Tender For Purchase Instruments and Equipments for Sayyadani Manji Maternity Hospital of Nashik Municipal Corporation, Nashik. The lowest tender rates are being sought from the authorized dealers / Manufactures.

1	Tender Notice No.	Name of Tender	Medicine and Disposables Materials
2	-	Required Qty	As Specified in Tender form
3	1	Instruments and Equipments	EMD Rs. 30,000/-
4	-	Online tender Form sale	Date: 03/12/2025 to 18/12/2025
5	-	Pre Bid Meeting	Date: 09/12/2025 Time 2:30 pm
6	-	Last date for submission of online tender	Date: 03/12/2025 to 18/12/2025 till 5 pm
7	-	Online Technical Bid Opening Date	Date: 19/12/2025 Time 5:00 pm
8	-	Online Commerce Bid Opening Date	After Technical Bid
9	-	Term of Work	1 Years

B) Terms and Conditions
1. The sale of tender set must be done online (online banking) at the website https://mahatenders.gov.in The detailed Specifications, tender terms and conditions should be read in tender form online.
2. The final authority of Nashik Municipal Corporation, Nashik. Hon. Commissioner reserves the right to accept or reject any or all tenders without assigning any reason thereof.
3. The terms and conditions of the N.M.C will continue to be applicable to all the tender holders on government approved rate contract while participating in the tender process.
4. The tender holder will be required to submit a certificate that the concerned manufacturing company is ISO/CE/ISI (certified/certified) for Instruments and Equipments to be supplied.

Sd/- Medical Officer of Health, Nashik Municipal Corporation
Sd/- Commissioner, Nashik Municipal Corporation

जनसंपर्क/जा.क्र./३७५/२०२५ दि. ०३/१२/२०२५ गोदा प्रदुषण टाळा, भविष्य संभाळा.

फॉर्म ए
जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

दीर्घ डायमण्ड प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता

	संबंधित तपशील	
१.	कॉर्पोरेट कर्जदाराचे नाव	दीर्घ डायमण्ड प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	२९ मे, २०१३
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	आरओसी-मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र.	U36910MH2013PTC305270
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	एचडब्ल्यू-२०९२, भारत डायमण्ड बोर्स, वांद्रे कुर्ला संकुल, वांद्रे (पूर्व), मुंबई - ४०० ०५१, महाराष्ट्र, भारत.
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०२ डिसेंबर, २०२५ (आदेश ०३ डिसेंबर, २०२५ रोजी प्राप्त)
७.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	०१ जून, २०२६
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	सचिन राजेंद्र सिंघवी IBBI/IPA-001/IP-P01289/2018-19/12066
९.	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	४५०-४५१, केवल इंडस्ट्रियल इस्टेट, सेनापती बापट मार्ग, लोअर परेल, मुंबई - ४०० ०१३. sachin@mehtasinghvi.in
१०.	अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	४५०-४५१, केवल इंडस्ट्रियल इस्टेट, सेनापती बापट मार्ग, लोअर परेल, मुंबई - ४०० ०१३. cirp.dirgh@gmail.com
११.	दावे सादर करण्याचा अंतिम दिनांक	१७ डिसेंबर, २०२५
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	लागू नाही
१३.	वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही
१४.	(अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींचा तपशील उपलब्ध असेल:	संबंधित अर्ज https://ibbi.gov.in/en/home/downloads येथे उपलब्ध आहेत लागू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी **दि. ०२ डिसेंबर, २०२५** रोजी **दीर्घ डायमण्ड प्रायव्हेट लिमिटेड**ची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. **दीर्घ डायमण्ड प्रायव्हेट लिमिटेड** च्या धनकोंना याद्वारे त्यांचे दावे पुराव्यांसह **दि. १७ डिसेंबर, २०२५** रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.
आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करु शकतात.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
सचिन राजेंद्र सिंघवी
IBBI/IPA-001/IP-P01289/2018-19/12066
दिनांकः ०४ डिसेंबर, २०२५
ठिकाणः मुंबई